

National Company Law Tribunal

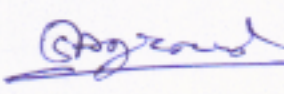
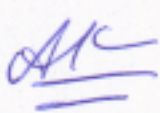
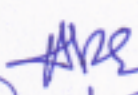
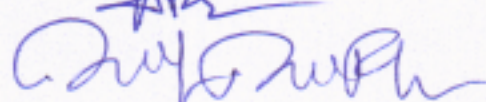
Allahabad Bench

CP NO.17/Ald/2017

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 08.03.2017

NAME OF THE COMPANY: Rungta Industries Pvt. Ltd.

SECTION OF THE COMPANIES ACT: U/S Sec.9 of I & B Code 2016

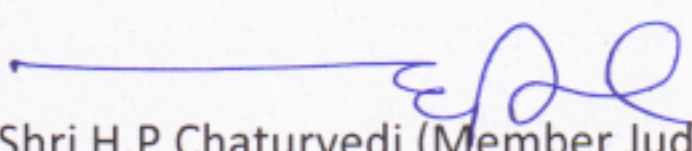
<u>Sl. NO.</u>	<u>Name</u>	<u>Designation</u>	<u>Representation</u>	<u>Signature</u>
1.	Shubham Agrawal	Advocate	Respondent	
2.	Arvind Kumar Gupta	Adv.	Petitioner	
3.	Ashish Srivastava	Adv.	Operational	
4.	Amit Gupta	PCS	Respondent	

Order dated 08.03.2017

CP NO 17/Ald/2017 M/s Rungta Pvt Ltd.

Mr. Arvind Kumar Gupta and Ashish Srivastava represent operational creditors The registry is directed to make scrutiny of the application. Argument of operational creditors are heard. Mr subham Agarwal along with Shri Amit Gupta PCS make appearance for corporate debtor he submits that corporate debtor has replied to notice of dispute in the provision of section 8(2) IBC 2016 against demand notice. This oral contention is opposed by the counsel for operational creditors. Therefore, one-week time is granted to file a formal objection to the Petition if any, by serving an advance copy to operational creditors. A copy of the documents submitted by the corporate debtor dated 02.03.2017 is placed on record, however is subject to its admissibility. The matter be listed on 17.03.2017.

Date-08.03.2017


Shri H.P Chaturvedi (Member Judicial)